

NOTIFICATION No. 32 / 2016**I**

The District Judges mentioned in Column (1) below are transferred and posted to the posts mentioned against their names in Column (2) below:

S.No	Name and Designation (1) <i>Thiru / Tmt./Selvi.</i>	Transferred and posted as (2)
1	A.M. BASHEER AHAMED, II Additional District Judge(CBI cases), Madurai.	Principal District Judge, Madurai, in the existing vacancy
2	DR.G. JAYACHANDRAN, Principal District Judge, Tiruvallur.	Principal Judge, City Civil Court, Chennai, in the existing vacancy
3	R. ANBURAJ, Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Tiruvarur.	Chairman, Permanent Lok Adalat, Tiruvarur [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
4	M.D. SUMATHI, Principal District Judge, Ramanathapuram.	Chairman, Permanent Lok Adalat, Namakkal [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
5	R. GANESAN, Presiding Officer, Principal Labour Court, Vellore.	Chairman, Permanent Lok Adalat, Vellore [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
6	D. ELANGO VAN, Judge, Family Court, Vellore.	Principal District Judge, Tiruvallur vice Dr.G.JAYACHANDRAN, transferred
7	A.A. NAKKIRAN, District Judge cum Chief Judicial Magistrate, Uthagamandalam.	Principal District Judge, Thanjavur in the existing vacancy.
8	S. ANANTHI, Sessions Judge, Special Court for Exclusive trial of Cases registered under SC/ST(POA) ACT, Villupuram	Principal District Judge, Vellore vice Thiru. R.V.R. DEENADAYALAN, transferred.

S.No	Name and Designation (1) <i>Thiru / Tmt./Selvi.</i>	Transferred and posted as (2)
9	P. VADAMALAI, District Judge, functioning on other duty as Registrar (District Judiciary), High Court, Madras.	Additional District Judge, Hosur, in the existing vacancy
10	R MARGARET ROSALINE, District Judge of Puducherry Judicial Service, now under compulsory wait.	District Judge, Karaikal, in the existing vacancy
11	A. MANIMOZHI, Judge, Family Court, Villupuram	Chairman, Permanent Lok Adalat, Villupuram [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
12	S. JAWAHAR, XIII Additional Judge (CBI cases), City Civil Court, Chennai	XII Additional Judge (CBI cases), City Civil Court, Chennai, Vice Ms.V.SOFANA DEVI, transferred
13	S. MEENAKUMARI, XIV Additional Judge (CBI cases), City Civil Court, Chennai	XIII Additional Judge (CBI cases), City Civil Court, Chennai, Vice Thiru. S.JAWAHAR, transferred
14	JOHN R.D.SANTOSHAM, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil.	Chairman, Permanent Lok Adalat, Nagercoil [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
15	A. SUBRAMANIAN, Additional District Judge, Krishnagiri.	Chairman, Permanent Lok Adalat, Krishnagiri [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
16	R. SUJATHA, Additional District Judge, Chengalpattu.	Chairman, Permanent Lok Adalat, Chengalpattu vice Ms. S.MOHANAKUMARI, transferred
17	S. MOHANAKUMARI, Chairman, Permanent Lok Adalat, Chengalpattu	Additional District Judge, Chengalpattu vice Ms.R. SUJATHA, transferred
18	MEENA SATHEESH, Judge, Family Court, Tiruvallur.	Principal District Judge, Ramanathapuram vice Ms.M.D.Sumathi, transferred.

II

The Government in G.O.(Ms).No.964, Home (Courts-II) Department, dated 28.12.2015 have issued orders sanctioning the Constitution of 10 Additional District Courts (Fast Track Court) in the cadre of District Judge one each at Theni, Paramakudi, Arani, Nagercoil, Villupuram, Palani, Mettur, Kumbakonam, Vellore and Kancheepuram :

Thiru Pa.U.Chemmal, Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Tiruvannamalai is transferred and posted as Additional District Judge (Fast Track Court), Kumbakonam in Thanjavur District in the said newly sanctioned Court.

III

The Senior Civil Judges mentioned in Column (1) below, who have been promoted as District Judges (Entry Level), on adhoc basis, in the Tamil Nadu State Judicial Service under 65% Quota vide G.O.(D) No.73, Public (Special.A) Department, dated 02.03.2016 are posted to the posts mentioned against their names in Column (2) below:

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
1	S. RAVI, II Assistant Judge, City Civil Court, Chennai.	Sessions Judge, Special Court for Exclusive trial of Cases registered under SC/ST(POA) ACT, Villupuram vice Ms.S.ANANTHI, transferred
2	RAMA PARTHIBAN, III Assistant Judge, City Civil Court, Chennai.	Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Tiruvannamalai vice Thiru. PA.U.CHEMMAL, transferred
3	J. SHANTHI, Sub Judge, Tiruvallur.	XIV Additional Judge (CBI cases), City Civil Court, Chennai vice Ms.S.MEENAKUMARI, transferred
4	K. AYYAPPAN, Secretary, District Legal Services Authority, Dindigul, now functioning as Officer on Special Duty in Tamil Nadu State Legal Services Authority, Chennai.	Chairman, Permanent Lok Adalat, Chennai [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
5	D.V. AANAND, Sub Judge, Perundurai.	Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Thanjavur, in the existing vacancy
6	SHANTI CHEZHIAN, Principal Sub Judge, Tenkasi	Chairman, Permanent Lok Adalat, Tirunelveli [newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014]
7	S. GANESAN, Chief Metropolitan Magistrate, Egmore, Chennai.	II Additional District Judge(CBI cases), Madurai vice Thiru. A.M.BASHEER AHAMED, transferred
8	P. ELANGO, Chief Judicial Magistrate, Salem	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Namakkal, in the existing vacancy
9	J.P. JAYNTHI, Chief Judicial Magistrate, Karur.	Special District Judge, Special District Court to Deal with MCOP cases, Krishnagiri, in the existing vacancy
10	K. KARUNANITHI, Chief Judicial Magistrate, Tiruppur.	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Dindigul vice Ms.BIRUNDHA KESAVACHARY, transferred.

**HIGH COURT, MADRAS.
DATED: 22.03.2016.**

**Sd/- P.KALAIYARASAN
REGISTRAR GENERAL**

OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Promotion, Transfer and postings -
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 32 / 2016 dated : 22.03.2016.

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I

The District Judges, who have been transferred and posted in the High Court's Notification cited above, are required to hand over charge of their respective posts to any one of the nearest Principal District Judges / District Judges / Additional District Judges / Sessions Judges, Magalir Neethi Mandram (Fast Track Mahila Court) /Registrar(IT-cum-Statistics), High Court, Madras / Additional Judge, City Civil Court, Chennai, as the case may be, immediately and take charge of their respective new posts, immediately, without availing full joining time.

The District Judges, who have been transferred and posted in the same station in which they are now functioning vide High Court's Notification cited above, are required to get themselves relieved from their present post, immediately by handing over charge of their respective posts to their successors and take charge of their respective new posts, immediately, on the same day of their relieving from their present posts.

Thiru A.Manimozhi, Thiru John.R.D.Santosham and Thiru A.Subramanian, District Judges, who have been transferred and posted as Chairman, Permanent Lok Adalat, Villupuram, Kanniyakumari @ Nagercoil and Krishnagiri, respectively in the newly sanctioned posts, in the same station in which they are now functioning, vide High Court's Notification cited above, are required assume charge of their respective new posts, immediately. After assuming charge of their respective new posts, they are required to hold full additional charge of their respective present posts, until further orders.

Thiru. R.Ganesan, Presiding Officer, Principal Labour Court, Vellore, who has been transferred and posted as Chairman, Permanent Lok Adalat, Vellore in the newly sanctioned post, vide High Court's Notification cited above, is required to function in the present post till his successor takes charge of the post of Presiding Officer, Principal Labour Court, Vellore. Necessary posting orders will be issued to his successor after obtaining the G.O. from the Government regarding the said posting. Necessary relieving and joining instructions will be issued to Thiru R.Ganesan, Presiding Officer, Principal Labour Court, Vellore, at the time of issuing orders of posting to his successor.

Thiru R.Anburaj, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, who has been transferred and posted as Chairman, Permanent Lok Adalat, Tiruvarur in the newly sanctioned post, in the station in which he is now functioning, vide High Court's Notification cited above, is required to hand over charge of his post to Thiru V.Sivagnanam, District Judge, Tiruvarur and assume charge of the new post, immediately.

Thiru V.Sivagnanam, District Judge, Tiruvarur is required to hold full additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, until further orders.

Thiru D.Elangovan, Judge, Family Court, Vellore, who has been transferred and posted as Principal District Judge, Tiruvallur, vide High Court's Notification cited above, is required to hand over charge of his post to the Principal District Judge, Vellore, immediately, and take charge of the post of Principal District Judge, Tiruvallur, immediately, without availing full joining time.

Ms. S.Ananthi, Sessions Judge, Special Court for Exclusive trial of Cases registered under SC/ST(POA) Act, Villupuram, who has been transferred and posted as Principal District Judge, Vellore, vide High Court's Notification cited above, is required to hand over charge of her post to any one of the District Judges, Villupuram, immediately, and take

charge of the post of Principal District Judge, Vellore from Thiru R.V.R.Deenadayalan, Principal District Judge, Vellore and also the post of Judge, Family Court, Vellore, for which he is placed in full additional charge, immediately, without availing full joining time.

Ms. R.Margaret Rosaline, District Judge of Puducherry Judicial Service, now under compulsory wait, who has been posted as District Judge, Karaikal, vide High Court's Notification cited above, is required to take charge of the post of District Judge, Karaikal, immediately, without fail.

II

Thiru Pa.U.Chemmal, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvannamalai, who has been transferred and posted as Additional District Judge (Fast Track Court), Kumbakonam in the newly sanctioned Court, vide High Court's Notification cited above, is required to handover charge of his post to his successor viz., Thiru Rama.Parthiban, and assume charge of the post of Additional District Judge (Fast Track Court), Kumbakonam on 26.03.2016 F.N., (Saturday), ~~without fail~~.

As the inauguration of the Court of Additional District Judge (Fast Track Court), Kumbakonam is to be held on 26.03.2016 F.N., Thiru Pa.U.Chemmal is required to report to the Principal District Judge, Thanjvur on 25.03.2016 without fail, in connection with inauguration of the said newly sanctioned Court.

III

The Senior Civil Judges/Chief Judicial Magistrates, who have been promoted as District Judges (Entry Level), on ad-hoc basis and given postings in the High Court's Notification cited above, are required to hand over charge of their respective posts to any one of the nearest Principal Sub Judges / Sub Judges / Additional Sub Judges / Assistant Judges, City Civil Court, Chennai, as the case may be, immediately, and take charge of their respective new posts, immediately, without availing full joining time.

Thiru. K.Ayyappan, Senior Civil Judge, Secretary, District Legal Services Authority, Dindigul and functioning as Officer on Special Duty in Tamil Nadu State Legal Services Authority, Chennai, who has been promoted as District Judge (Entry Level), on ad-hoc basis and given posting as Chairman, Permanent Lok Adalat, Chennai, in the newly sanctioned post, in the High Court's Notification cited above is required to proceed to Dindigul and take charge of the post of Secretary, District Legal Services Authority, Dindigul, immediately and then hand over charge of the post of Secretary, District Legal Services Authority to Principal Sub Judge, Dindigul and take charge of the post of Chairman, Permanent Lok Adalat, Chennai immediately, without fail.

IV

The officers who relieve the Officers under transfer are required to hold full additional charge of their respective additional posts, till successors take charge / until further orders.

V

Thiru. R.V.R.Deenadayalan, Ms.Birundha Kesavachary and Ms.V.Sofana Devi, who have been transferred in the High Court Notification cited above, but not given postings therein, are required to handover charge of their respective posts to their successors and then await posting orders.

**HIGH COURT, MADRAS.
DATED: 22.03.2016.**

**Sd/- P.KALAIYARASAN
REGISTRAR GENERAL**